

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2570

ANSWERED ON:09.12.2005

PENDING DRINKING WATER PROPOSALS

Khaira Shri Chandrakant Bhaurao;Khanduri AVSM,Maj.Gen.(Retd.) Bhuwan Chandra;Patel Shri Jivabhai Ambalal;Thummar Shri Virjibhai

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the criteria fixed for providing drinking water in villages under Accelerated Rural Water Supply Programme (ARWSP);
- (b) the details of drinking water schemes including Swajaldhara being implemented in each State of the country, location-wise;
- (c) the share of State as well as Union Government for funding of such schemes during the last three years and current year, Scheme-wise;
- (d) whether the Government has received any proposals from certain States particularly Uttaranchal during the said period for supply of drinking water in villages;
- (e) if so, the details thereof indicating the number of proposals out of them cleared so far alongwith the villages covered/to be covered thereunder, State-wise; and
- (f) the steps taken to clear the pending proposals without any further delay?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI A. NARENDRA)

(a) The criteria fixed for providing drinking water in villages under Accelerated Rural Water Supply Programme (ARWSP) is as under:

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- # 40 liters per capita per day (lpcd) of safe drinking water for human beings.
- # 30 lpcd additional for cattle in the Desert Development Programme Areas.
- # One hand-pump or stand post for every 250 persons.
- # The water source should exist within 1.6 km in the plains and within 100 mtrs. elevation in the hilly areas.

(b) The Central Government provides assistance to the States under ARWSP for rural water supply based on a laid down criterion, but the details of schemes taken up for implementation are not maintained at Central Level.

(c) The share of Centre and State under various components of ARWSP during the last three years and current year has been as under: -

1. Coverage 50% Centre and 50% State
2. Quality and Sustainability 75% Centre and 25% State
3. Operation and Maintenance 50% Centre and 50% State
4. Calamity Relief 100% Centre
5. Swajaldhara 90% Centre and 10% Community Contribution
6. Prime Minister's programmes 90% Centre and 10% Community Contribution
This programme was for two years (2003-04 & 2004-05)
7. Desert Development Programme (DDP) 100% Centre

(d) to (f) State Governments are empowered to plan, sanction, implement and execute rural water supply schemes; and such proposals do not require clearance from Central level. Hence, there is no question of pendency of proposals at Central level.

